HANS INDIA, Online, 4.8.2025
Page No. 0, Size:(0)cms X (0)cms.

The Hans India

A rare blend of legal wisdom and Sanatana Dharma Vanam Jwala Narasimha Rao

https://www.thehansindia.com/hans/opinion/editorial/a-rare-blend-of-legal-wisdom-and-sanatana-dharma-993535

Hans News Service | 3 Aug 2025 9:45 AM IST

HIGHLIGHTS NHRC Chairperson Justice V Ramasubramanian exemplifies ‘intellect, integrity and public service’

After ten years in office under Sarvepalli Radhakrishnan (a beacon of philosophical insight), two years under VV Giri, three years under R Venkataraman and five years under Shankar Dayal Sharma, the last Brahmin to hold the post, strangely not a single Brahmin was ever considered for this august office in the last 33 years!

Representingthe Center for Brahmin Excellence (CBE) along with four other members (Harkara Srinivasa Rao, Cheruvu Rambabu, Sesha RSR Prasada Kondapalli, and Vijay Oddiraju), I had the privilege of spending an enriching 45 minutes on July 27, over a thoughtful interaction, with the distinguished legal luminary and former Supreme Court judge, Justice V Ramasubramanian.

The Chairperson of the National Human Rights Commission (NHRC) exemplifies the ideal blend of intellect, integrity and public service. Justice Ramasubramanian’s humility, sincerity, and measured wisdom left a deep impression on us. As we entered his hotel room, he initiated the conversation, by warmly acknowledging my blog post (Why not the next vice-president be a Brahmin), which insightfully addressed the question of Vice-Presidential candidacy for the Brahmin community in the ensuing election.

The NHRC team while in Hyderabad, conducted a two-day (July 28 and 29) open hearing at Dr MCR HRD Institute, to address cases of human rights violations in Telangana. Justice Ramasubramanian not only shared a couple of heart touching personal anecdotes that included as to how he stood at the financial crossroads immediately after his retirement, but also narrated how he had witnessed the divine miracles of God. He reflected on how he made a conscious decision to live within his own means after retirement.

The result of his leaning on faith eventually culminated in his elevation as NHRC Chairperson. He credited this particularly phase to divine grace. All these reflected his deep commitment to self-reliance and simplicity, grounded in the values of dharma. Reflecting on the larger forces at play in human life, he spoke of the power of punya (virtue) accumulated by the ancestors. The virtuous deeds of forebears, he explained, can manifest as blessings to the future generations, bringing strength to the mind, body, and fortune.

Justice Ramasubramanian also shared briefly significant parts of his speech at the felicitation function of spiritual teacher Samavedam Shanmukha Sharma, with rare

frankness about spiritual matters that weigh heavily on sincere seekers of truth. He explicitly expressed his concern on many of his contemporaries, who had gradually drifted away from the path of dharma-an individual's moral responsibilities or duties. ‘The pursuit of material survival had eclipsed the pursuit of spiritual truth. In their preoccupation with worldly obligations and economic anxieties, many had consciously or unconsciously abandoned their dharmic duties and inner disciplines. It was not just a matter of individual choices but a collective forgetting, a civilizational forgetfulness creeping in, even among those who once stood close to the fire of wisdom’, he opined.

According to Justice Ramasubramanian, it is time to take stock of how the cultural transmission chain has weakened. For instance, he cited that, in the pursuit of modern life, practices such as daily prayers or frequent visits to temples have slipped away. He called for a quiet but determined revival of such traditions, so that that the subsequent generations could rediscover spiritual identity. He made a genuine appeal to every Hindu household that children must be introduced to dharma early and intimately.

Every parent, he said, should ensure that their children should be guided in simple daily prayers by making them stand before the image of God at home, reciting at least one shloka, and be taken to temples regularly, not as a ritual formality, but as a formative spiritual experience. Such seemingly small acts ‘shape the soul and anchor one’s life in the eternal values of Indian tradition’.

With intellectual precision and spiritual depth, he brought in the example of Sadguru Jaggi Vasudev, referencing him not as a celebrity Guru but as a contemporary voice speaking to the timeless wisdom of the vedas. In yet another spiritual narrative that transitioned seamlessly to a subject visibly close to his heart, and also that blended theology with environmental consciousness, He revealed the birth and mission of Adi Shankaracharya, and said that ‘Lord Shiva himself incarnated as Adi Shankaracharya’ to restore cosmic balance. He noted that during the cessation of Vedic Rituals such as Homas by some, ecological and spiritual disequilibrium emerged. With the advent of Shankara’s divine mission, this was realigned. Depicting it as divine mystery, he presented an evidence-based elucidation that it was a cosmic essentiality.

Justice Ramasubramanian differed with unfair tendencies of rationalism, where sacred symbols are stripped of meaning and turned into academic curiosities, without substantiating aptly. He affirmed that, precisely in such times of decline and distortion, the divine intervenes through Avatars or Incarnations. The birth of Adi Shankaracharya, was one such divine intervention. He further elaborated how God Agni together with Lord Shiva incarnated as Adi Shankara, to revive the flameof Sanatana Dharma when it was flickering dangerously low. He said that sacred intervention, preserved, rearticulated, and re-anchored the eternal path in the consciousness of Bharata.

In one of the most compelling parts of his talk, he traced the symbolic and metaphysical cycle of divinities, Agni, Varuna, Indra, Soma, Vayu and Surya, who in the Vedic pantheon are part of a larger network of vedic Gods representing various aspects of the cosmos

and human existence. Ignoring their significance, by dismissing the Vedas, amounts to intellectual arrogance and spiritual blindness, he cautioned. We, the five CBE members, presented the vision, goals, and ongoing initiatives of the organization, right from its conceiving, launching, civil services advocacy program, proactive role in several ways etc.

Justice Ramasubramanian appreciated the effort and acknowledged the significant decline in Brahmin representation, particularly of south Indian Brahmins, in national policy and administrative roles. He acclaimed CBE efforts that seek to reverse this trend. In this framework, it may not be out of context if the subject the ensuing Vice-President election is discussed. After ten years in office under Sarvepalli Radhakrishnan (a beacon of philosophical insight), two years under VV Giri, three years under R Venkataraman and five years under Shankar Dayal Sharma, the last Brahmin to hold the post, strangely not a single Brahmin was ever considered for this august office in the last 33 years! The reasons may be political, apolitical, or shaped by evolving democratic factors. While democracy rightly celebrates diversity, the legacy of Brahmin leadership merits serious reflection.

Selection of a Brahmin for the V-P post carries subtle, yet profound, advantages in India’s pluralistic democracy. It can restore long-overdue balance and reaffirm the country’s commitment to diversity in leadership and inclusive constitutional values. Despite representing dispersed and non-dominant community, Brahmins have contributed significantly in education, constitution, law, spiritual, civil services, and science, among others but the number is on the decline. The multifaceted Justice V Ramasubramanian stands as an exemplary Vice-President candidate. He brings to public life a rare combination of legal wisdom and Sanatana Dharma. The interaction was a momentous occasion for me as I could present my Telugu book ‘Sajiva Vahini sanatana Dharmam’ to Justice Ramasubramanian.

Counter View

Death of migrant labourer in West Bengal: Custodial torture alleged, NHRC approached

https://www.counterview.net/2025/08/death-of-migrant-labourer-in-west.html

Monday, August 04, 2025 | By A Representative

In a disturbing development from West Bengal, serious allegations of custodial torture and subsequent death have emerged involving a 35-year-old migrant labourer, Bishnu Kumar, a resident of Arsha in Purulia district. Human rights organisation Banglar Manabadhikar Suraksha Mancha (MASUM) has lodged a formal legal complaint with the National Human Rights Commission (NHRC), calling for immediate intervention and an impartial investigation.

Bishnu Kumar, reportedly the sole earning member of his family and belonging to a marginalised community, was allegedly picked up by the Arsha police on 16 July without any formal arrest memo or written notice. According to MASUM's complaint, he was forcibly dragged from his home into a police van and taken to the local police station, where he was illegally detained and brutally tortured.

He returned home hours later in severe physical distress, limping and visibly traumatised. Despite his wife Malati's efforts to provide relief, his condition worsened over the next few days. On the night of 19 July, he was declared "brought dead" at Arsha Block Hospital by Dr. Tamal Hansda. The family and co-villagers assert that his death was a direct result of custodial torture.

MASUM's fact-finding team documented several procedural violations and signs of a cover-up. These include the refusal to register the initial complaint from the deceased's brother as an FIR, a police-led inquest instead of a magistrate's, and the absence of injury notations in the medical report despite visible marks. Further, six villagers who protested peacefully on 20 July were lathi-charged and arrested, allegedly on the orders of a sub-inspector.

"There is strong prima facie evidence of torture, cover-up and misuse of authority. The police fabricated documents, suppressed evidence, and violated fundamental protections enshrined in the Constitution," said Kirity Roy, Secretary of MASUM and National Convenor of PACTI (Programme Against Custodial Torture & Impunity). "We demand an independent investigation, a re-post-mortem by an expert, and prosecution of all responsible officers. The NHRC must act now to ensure justice and deter such brutalities."

Roy also urged the NHRC to direct the preservation of all CCTV footage of the police station dated 16 July and to advise all State and Central health authorities to adopt the Minnesota Protocol for examining deaths allegedly caused by torture or state violence.

The group has also sought immediate compensation for the victim's widow and release of the villagers who were wrongfully detained.

The case has triggered alarm among rights groups and local communities, reigniting concerns over unchecked custodial violence in the region.

Outlook

The `Custodial Death' Of Aftab Ansari And Others In Jharkhand

Families learn the hard way: the value of life in police custody is proportional to the accountability of the institution.

https://www.outlookindia.com/national/the-custodial-death-of-aftab-ansari-and-othersin-jharkhand

Md Asghar Khan | Updated on: 4 August 2025 7:30 am

“My brother, Aftab Ansari was murdered by the Ramgarh police station in-charge and members of the Hindu Tiger Force. They picked him up on July 23. When we went to the station, they denied he was in custody. Later, they claimed he had escaped. If he did escape, why weren't we informed immediately?”

These are allegations levelled by Altaf Ansari after the body of his brother, Aftab, 28, was recently recovered. Altaf claims Aftab was beaten by a right-wing group before being taken into custody, and again while in police custody—abuse that ultimately led to his death.

Aftab, a resident of Lari Kala village, about 10 km from Ramgarh, was accused of sexually exploiting a tribal girl under the pretense of offering her a job and allegedly attempting to convert her religion. A video that has gone viral shows that on July 23, members of the Hindu Tiger Force stormed the shop where he worked, assaulted him, and handed him over to the police, who then took him to Ramgarh police station.

Altaf told Outlook: “As soon as we heard about the custody, I rushed from Bokaro to Ramgarh on July 24. The police denied holding Aftab. Later, the shop owner Shamim Ansari went to the station and was told that, due to pressure, the police had released both Aftab and the members of the Hindu Tiger Force on July 23. We searched for him on our own on July 25 but found nothing. On July 26, we returned to the station with local leaders and residents and created a stir. Only then did the police claim Aftab had escaped from custody. We asked: how did he escape? Why did they lie for two days and never inform us?”

That same day, a body was recovered from a nearby river—later identified as Aftab's. Altaf says the then SDPO (Subdivisional Police Officer] of Patratu admitted wrongdoing and that several officers, including the station in-charge, were suspended. Aftab's wife, Saleha, filed an FIR [First Information Report] on July 26, naming 12 members of the Hindu Tiger Force as accused. Only one has been arrested so far. The family insists this was a murder involving collusion between the police and the right-wing group.

As of now, the post-mortem report is pending. The family alleges both murder and custodial death. The police deny all such accusations. Ramgarh SP Ajay Kumar told Outlook: “He was brought to the station on July 23. On July 24, at around 12:25 PM,

he escaped from the police station. He ran towards a river about 300 meters away. Some police staff chased him. He swam for a bit but was caught in a whirlpool and drowned."

On the question of custodial death, SP Kumar said, "This is not a custodial death, but a case of police negligence. We immediately suspended eight police personnel, including the station in-charge."

Aftab's mysterious death has triggered a political storm. Former Chief Minister and Bharatiya Janata Party (BJP) leader Babulal Marandi wrote on social media platform X on July 24, alleging that Aftab attempted religious conversion and rape, calling it a failure of law and order. In response, Health Minister Irfan Ansari said Marandi's inflammatory remarks created pressure on the police and worsened the situation—possibly contributing to Aftab's death. He has demanded a high-level inquiry from the Hemant Soren government.

This is not the first time Jharkhand police have faced such allegations. In May this year, the custodial death of Meraj Ansari in Deoghar prompted the National Human Rights Commission (NHRC) to take suo motu cognizance. Similarly, the death of minor Durgesh Mahato in Latehar led the High RCoRurt to demand answers from the state.

Given the long list of such incidents in the state, CPI(ML) leader Vinod Kumar Singh raised a question during his tenure as a Member of the Legislative Assembly. In response, during the 2022 budget session, the Department of Prisons and Disaster Management submitted a written reply in the Jharkhand Assembly stating that between 2018 and 2020, a total of 166 custodial deaths had occurred in the state—156 in judicial custody and 10 in police custody. Based on available data, the number of deaths in custody in the years 2018-19, 2019-20, and 2020-21 were 67, 45, and 54, respectively.

Vinod Kumar Singh said that deaths in custody are a serious issue in the state: "This is not just about one individual. The purpose of raising my question was to prompt the government to take such deaths seriously. There should be an independent commission to investigate these cases and conduct fact-finding inquiries so that the behavior of police and investigating officers can be improved. But I don't think any steps have been taken in that direction."

Speaking on the death of Aftab Ansari, Vinod Singh said, "Whether this is a case of murder or custodial death is a matter of investigation. But if you look at custodial deaths overall, the principle is that until a court convicts someone, they should not be considered guilty. Yet in nearly 80 per cent of cases today, people are held in custody without conviction. The police treat whoever they arrest as a criminal and often abuse their power. They torture detainees. In many cases, they die in jail—either due to torture or because, after being brutally beaten, they fall ill and die due to lack of proper medical treatment."

Reports show that Dalits, Adivasis and Muslims disproportionately suffer custodial and judicial deaths. Most families cannot afford a legal battle and some are forced to give up due to poverty.

One such person is 45-year-old Nurjahan Khatoon, from a slum area in Islam Nagar, Ranchi, the state capital. Her husband Mohammad Jalil's case was closed last year due to lack of evidence. For six years, she ran from pillar to post—even approaching the NHRC—but failed to prove that his death was due to police beating.

Jalil, a 50-year-old box maker, was picked up by Lower Bazaar police in August 2018 on suspicion of gambling (matka). He and several others were held overnight. When Nurjahan went to see him the next morning, she was told he had been sent to jail. On the third day, just after Eid, policemen came to her home saying Jalil had fallen sick in jail. They asked her to come along but first made her sign a paper. "In panic, I signed. Then they told me my husband was dead," she said. "He had no medical conditions—no blood pressure, diabetes, or heart problems. He was healthy and ran our household. The police beat him severely in custody, and that's what killed him."

After six years of trying but failing to get justice, the case was closed. Her sons dropped out of school to work, and the financial burden became unbearable. "At the start, police had come and offered me compensation if I withdrew the case," she said.

The post-mortem had revealed multiple injuries on Jalil's body.

One media report found that between late 2019 and 2022, of 33 alleged police atrocity victims, 23 were Adivasis, four Muslims, and the remaining six were Dalits or others.

According to the NHRC, between 2020 and 2022, there were 4,206 deaths in judicial custody and 278 in police custody across India. Of these, only 252 judicial and 58 police custody deaths received compensation.

The death of Aftab Ansari reflects a disturbing pattern of custodial abuse in Jharkhand, disproportionately affecting marginalized communities. As allegations of police brutality, impunity, and systemic negligence continue to emerge, families often struggle both emotionally and financially in their quest for justice. With minimal accountability and rare convictions, custodial deaths remain an unresolved and worsening human rights crisis.

Royal Bulletin

यूपी पुलिस अब करेगी CBI और ED की तर्ज पर गिरफ्तारी, तलाशी को लेकर बने नए सख्त नियम

https://royalbulletin.in/up-police-will-now-do-new-strict-rules-regarding-arrest-search-on-the-lines-of-cbi-and-ed/371310

By ROYAL BULLETIN DESK | August 3, 2025

लखनऊ। उत्तर प्रदेश में अब पुलिस की गिरफ्तारी और तलाशी प्रक्रिया अधिक पारदर्शी और जवाबदेह होगी। डीजीपी मुख्यालय ने एक अहम आदेश जारी करते हुए सभी जिलों को निर्देशित किया है कि गिरफ्तारी से जुड़े 16 बिंदुओं पर आधारित नई प्रणाली को तत्काल प्रभाव से लागू किया जाए। इस आदेश का उद्देश्य निर्दोष लोगों को फंसने से बचाना, पुलिस कार्रवाई की पारदर्शिता सुनिश्चित करना और नागरिक अधिकारों की रक्षा करना है।

अब यूपी पुलिस CBI और ED की तर्ज पर काम करेगी, जहां हर गिरफ्तारी के लिए एक विस्तृत रिपोर्ट तैयार की जाएगी। इस रिपोर्ट में गिरफ्तारी का स्थान, समय, कारण, आरोपी के बयान, बरामद वस्तुएं, मेडिकल परीक्षण की स्थिति और गिरफ्तारी के समय मौजूद दो स्वतंत्र गवाहों के हस्ताक्षर जैसे महत्वपूर्ण बिंदुओं का उल्लेख अनिवार्य होगा।

डीजीपी कार्यालय की ओर से जारी आदेश के मुताबिक, प्रत्येक गिरफ्तारी के लिए एक नामित अधिकारी नियुक्त किया जाएगा जो कार्रवाई की पूरी प्रक्रिया को दस्तावेजों में दर्ज करेगा और इसे जिले के कंट्रोल रूम में प्रदर्शित किया जाएगा।

गिरफ्तारी की प्रक्रिया की निगरानी के लिए उपनिरीक्षक या उससे वरिष्ठ अधिकारी की तैनाती अनिवार्य होगी। वहीं, हर जिले में एक नोडल अधिकारी नियुक्त किया जाएगा, जो सुनिश्चित करेगा कि सभी गिरफ्तारी नए दिशा-निर्देशों के अनुसार की जाए।

इस व्यवस्था के तहत बरामद वस्तुओं का विवरण भी स्पष्ट रूप से दर्ज किया जाएगा ताकि अदालत में साक्ष्य के रूप में प्रस्तुत किया जा सके और आरोपी के अधिकारों की रक्षा हो सके।

यह पहल सुप्रीम कोर्ट और **राष्ट्रीय मानवाधिकार आयोग** की उस चिंता के अनुरूप है, जिसमें उन्होंने बार-बार गिरफ्तारी प्रक्रिया को पारदर्शी और मानवीय बनाए जाने पर बल दिया है।

डीजीपी मुख्यालय का यह आदेश सभी पुलिस कप्तानों को भेजा गया है और इसके सख्त अनुपालन के निर्देश दिए गए हैं। यह नई व्यवस्था यूपी में पुलिसिंग को अधिक आधुनिक और संवेदनशील बनाने की दिशा में एक बड़ा सुधारात्मक कदम माना जा रहा है।

CnewsBharat

छत्तीसगढ़ में कैथोलिक ननों और एक आदिवासी युवक की अन्यायपूर्ण गिरफ्तारी

https://cnewsbharat.com/hindi/news/dandevada-139199

by SONALI | 03 Aug 2025 01:20 PM

दंतेवाड़ा : भारत में ईसाइयों पर बढ़ते हमलों के बीच मानवाधिकार संकट नई दिल्ली हम एनआईए अदालत द्वारा दो कैथोलिक ननों और एक आदिवासी युवक को ज़मानत देने के फैसले का स्वागत करते हैं। हालाँकि यह आदेश अस्थायी राहत प्रदान करता है, लेकिन यह गलत गिरफ्तारी और उत्पीड़न से जुड़े एक बेहद परेशान करने वाले प्रकरण के बाद आया है।

दो कैथोलिक ननों - सिस्टर प्रीति मैरी और सिस्टर वंदना फ्रांसिस - और एक आदिवासी युवक सुखमन मंडावी को 25 जुलाई, 2025 को छत्तीसगढ़ के दुर्ग रेलवे स्टेशन पर मानव तस्करी और तीन आदिवासी लड़कियों के जबरन धर्म परिवर्तन के मनगढ़ंत आरोपों में गिरफ्तार किया गया था। ये आदिवासी लड़कियाँ अपने परिवारों से सहमति पत्र लेकर, ननों के साथ रोज़गार के अवसरों के लिए कानूनी तौर पर आगरा जा रही थीं, सभी की उम्र 18-19 वर्ष है।

जबरदस्ती या धर्मांतरण के किसी भी सबूत के अभाव और यात्रा की वैधता का समर्थन करने वाले स्पष्ट दस्तावेज़ों के बावजूद, बजरंग दल के एक कार्यकर्ता की शिकायत के बाद समूह के खिलाफ प्राथमिकी दर्ज की गई। ऑनलाइन प्रसारित एक वीडियो में पुलिस अभिरक्षा मे ननों को बजरंग दल के द्वारा गाली-गलौज, मारपीट और धमकियों का सामना करते हुए दिखाया गया है फिर भी दोषियों के खिलाफ कोई कार्रवाई नहीं की गई है।

मौलिक अधिकारों का घोर उल्लंघन : यह घटना भारतीय संविधान के अनुच्छेद 14, 21 और 25 - अर्थात् समानता, व्यक्तिगत स्वतंत्रता और धार्मिक स्वतंत्रता के अधिकार का घोर उल्लंघन दर्शाती है। पुलिस और न्यायपालिका की कार्रवाई राज्य संस्थानों की निष्पक्षता और न्यायसंगतता पर गंभीर चिंताएँ पैदा करती है। रेलवे अधिकारियों की भूमिका भी उतनी ही चिंताजनक है, जिन्होंने प्रोटोकॉल का पालन करने के बजाय, एक अतिवादी समूह को शामिल किया, जिससे संबंधित महिलाओं की सुरक्षा और गरिमा से समझौता हुआ।

लक्षित उत्पीड़न का एक पैटर्न : यह कोई अकेली घटना नहीं है। यह पूरे भारत में ईसाई-विरोधी हिंसा के एक व्यापक और बढ़ते पैटर्न का हिस्सा है। अकेले 2024 में, मानवाधिकार निगरानीकर्ताओं ने ईसाइयों के खिलाफ लक्षित उत्पीड़न और हिंसा की 600 से अधिक घटनाओं की सूचना दी है, जिनमें चर्च पर हमले, शारीरिक हमले और मनमाने ढंग से हिरासत में लेना शामिल है - जिनमें से कई धार्मिक स्वतंत्रता अधिनियमों के बहाने किए गए। छत्तीसगढ़ और उत्तर प्रदेश जैसे राज्य इस उत्पीड़न के केंद्र बन गए हैं, जहाँ आदिवासी बहुल बस्तर क्षेत्र लगातार दबाव का सामना कर रहा है, जहाँ अतिवादी समूह दंड से मुक्त होकर काम करते हैं।

ये घटनाएँ हाशिए पर पड़े समुदायों - विशेष रूप से अनुसूचित जनजाति, अनुसूचित जाति और अन्य पिछड़ा वर्ग पृष्ठभूमि के ईसाइयों - को असमान रूप से प्रभावित करती हैं और अक्सर सामाजिक बहिष्कार और संस्थागत उदासीनता के साथ होती हैं।

तत्काल कार्रवाई का आह्वान : राष्ट्रीय क्रिश्चियन मोर्चा मांग करता है कि,
- सिस्टर प्रीति मैरी, सिस्टर वंदना फ्रांसिस और सुखमन मंडावी के खिलाफ लगाए गए सभी झूठे आरोपों को रद्द किया जाए।
- उत्पीड़न और भीड़ द्वारा धमकी के लिए जिम्मेदार बजरंग दल के सदस्यों के खिलाफ कानूनी कार्रवाई की जाए।
- घटना को गलत तरीके से संभालने में पुलिस और रेलवे अधिकारियों की भूमिका की गहन जाँच की जाए।
- धार्मिक अल्पसंख्यकों, विशेषकर महिलाओं और आदिवासियों के संवैधानिक और मानवाधिकारों की रक्षा के लिए कड़े सुरक्षा उपाय किए जाये।

हम **राष्ट्रीय मानवाधिकार आयोग** तथा राष्ट्रीय अल्पसंख्यक आयोग से हस्तक्षेप करने और स्थिति की निगरानी करने का आह्वान करते हैं। भारत सरकार और राज्य सरकारों को संवैधानिक आदेश का पालन करना चाहिए और राजनीतिक रूप से प्रेरित एजेंडों के तहत अल्पसंख्यक समुदायों को दबाने के लिए कानूनों के दुरुपयोग को रोकना चाहिए।

One India

मालेगांव बम ब्लास्ट केस: साध्वी प्रज्ञा सिंह ठाकुर की बरी होने के बाद भोपाल में ढोल-नगाड़ों के साथ स्वागत

https://hindi.oneindia.com/news/bhopal/malegaon-blast-case-drums-and-trumpets-welcome-sadhvi-pragya-singh-thakur-after-her-acquittal-1354297.html

By Laxminarayan Malviya | Published: Sunday, August 3, 2025, 15:23 [IST]

17 साल पहले 2008 के मालेगांव बम ब्लास्ट मामले में साध्वी प्रज्ञा सिंह ठाकुर को विशेष एनआईए कोर्ट द्वारा बरी किए जाने के बाद 3 अगस्त 2025 को वे पहली बार भोपाल लौटीं। उनके बंगले पर समर्थकों ने ढोल-नगाड़ों और आतिशबाजी के साथ भव्य स्वागत किया।

इस मौके पर साध्वी प्रज्ञा ने कांग्रेस पर जमकर हमला बोला, इसे "हिंदू आतंकवाद" की झूठी थ्योरी गढ़ने का दोषी ठहराया और दावा किया कि उन्हें जांच के दौरान अमानवीय यातनाएं दी गईं। मालेगांव ब्लास्ट मामले में बरी होने के बाद साध्वी प्रज्ञा पहली बार भोपाल पहुंचीं।

बोलीं, 'सत्यमेव जयते। मेरे ऊपर बड़े लोगों के नाम लेने का दबाव था, लेकिन मैं नहीं टूटी।' यह कहानी साध्वी प्रज्ञा के बरी होने, उनके स्वागत, और उनके विवादास्पद बयानों के साथ-साथ मालेगांव मामले की पृष्ठभूमि को उजागर करती है।

भोपाल में भव्य स्वागत: ढोल-नगाड़े और आतिशबाजी

3 अगस्त 2025 को साध्वी प्रज्ञा सिंह ठाकुर जब भोपाल के अपने बंगले पर पहुंचीं, तो उनके समर्थकों ने उनका स्वागत ढोल-नगाड़ों, आतिशबाजी, और फूल-मालाओं के साथ किया। सैकड़ों लोग उनके आवास के बाहर जमा थे, जिनमें भाजपा कार्यकर्ता, आरएसएस और विश्व हिंदू परिषद के सदस्य शामिल थे। साध्वी प्रज्ञा सिंह ठाकुर मालेगांव विस्फोट मामले में बरी होने के बाद पहली बार भोपाल में अपने आवास पर पहुंचीं।" स्वागत के दौरान "भारत माता की जय" और "जय श्री राम" के नारे गूंज रहे थे। समर्थकों ने इसे "भगवा की जीत" और "हिंदुत्व की विजय" करार दिया।

साध्वी ने अपने समर्थकों को संबोधित करते हुए कहा, "मैंने शुरू से कहा था कि मेरे खिलाफ कोई सबूत नहीं है। मुझे फंसाया गया, प्रताड़ित किया गया। यह भगवा की जीत है, सत्य की जीत है। जिन्होंने भगवा को बदनाम किया, भगवान उन्हें सजा देगा।

मालेगांव बम ब्लास्ट केस: 17 साल की कानूनी लड़ाई

29 सितंबर 2008 को महाराष्ट्र के नासिक जिले में मालेगांव के भिक्कू चौक पर एक मोटरसाइकिल पर रखा गया बम फटा था, जिसमें 6 लोगों की मौत हुई और 95 लोग घायल हुए। यह धमाका रमजान के पवित्र महीने में और नवरात्रि की पूर्व संध्या पर हुआ, जिसे सांप्रदायिक तनाव भड़काने की कोशिश माना गया। महाराष्ट्र एटीएस ने जांच शुरू की और दावा किया कि धमाके में इस्तेमाल मोटरसाइकिल साध्वी प्रज्ञा के नाम पर रजिस्टर्ड थी। अक्टूबर 2008 में साध्वी प्रज्ञा को गिरफ्तार किया गया, और उनके साथ लेफ्टिनेंट कर्नल प्रसाद पुरोहित और 5 अन्य लोगों को भी आरोपी बनाया गया।

विशेष एनआईए कोर्ट ने सभी सात आरोपियों को बरी कर दिया, क्योंकि "प्रॉसिक्यूशन विश्वसनीय और ठोस सबूत पेश करने में विफल रहा।" कोर्ट ने कहा कि मोटरसाइकिल का चेसिस नंबर पूरी तरह से प्राप्त नहीं हुआ, और यह सिद्ध नहीं हुआ कि वह साध्वी के स्वामित्व में थी। इसके अलावा, कोर्ट ने यह भी कहा कि "आतंकवाद का कोई धर्म नहीं होता, क्योंकि कोई भी धर्म हिंसा की वकालत नहीं करता।"

2011 में जांच एनआईए को सौंपी गई। 2016 में एनआईए ने अपनी पूरक चार्जशीट में कहा कि एटीएस ने सबूतों के साथ छेड़छाड़ की थी, और साध्वी के खिलाफ पर्याप्त सबूत नहीं थे। हालांकि, कोर्ट ने 2018 में साध्वी और अन्य के खिलाफ यूएपीए और आईपीसी के तहत मुकदमा चलाने का आदेश दिया। 323 गवाहों की जांच और 10,800 से अधिक दस्तावेजों के बावजूद, 37 गवाह मुकर गए, जिससे प्रॉसिक्यूशन का केस कमजोर हो गया।

साध्वी प्रज्ञा का बयान: "मुझे पुरुषों ने प्रताड़ित किया"

भोपाल में पत्रकारों से बात करते हुए साध्वी प्रज्ञा ने जांच के दौरान अपने साथ हुए दुर्व्यवहार का जिक्र किया। उन्होंने कहा, "मुझे फंसाया गया। जांच के समय मुझे पुरुषों द्वारा प्रताड़ित किया गया। मुझे बड़े-बड़े लोगों, जैसे नरेंद्र मोदी, योगी आदित्यनाथ, और मोहन भागवत का नाम लेने के लिए टॉर्चर किया गया, लेकिन मैंने झूठ नहीं बोला।"

साध्वी ने आगे कहा, "मैं सन्यासी थी, मेरा जीवन भक्ति और सेवा में बीत रहा था। इस केस ने मेरी जिंदगी बर्बाद कर दी। मैं जीवित हूं, क्योंकि मैं सन्यासी हूं।" उन्होंने 2014 में **राष्ट्रीय मानवाधिकार आयोग** को दी गई अपनी शिकायत का भी जिक्र किया, जिसमें उन्होंने हिरासत में यातना की बात कही थी, हालांकि आयोग ने सबूतों के अभाव में इस मामले को बंद कर दिया था।

कांग्रेस पर हमला: "हिंदू आतंकवाद का झूठा नैरेटिव"

साध्वी प्रज्ञा ने कांग्रेस पर तीखा हमला बोला और "हिंदू आतंकवाद" शब्द को कांग्रेस की साजिश करार दिया। उन्होंने कहा, "आतंकवाद का रंग होता है, और धर्म भी होता है। हरा रंग लेकर आतंकवाद फैलाते हैं। मुस्लिम आतंकवाद को खुश करने के लिए कांग्रेस ने हिंदू आतंकवाद जैसा शब्द गढ़ा।"

उन्होंने कांग्रेस नेता दिग्विजय सिंह पर भी निशाना साधा, जिन्हें उन्होंने 2019 के लोकसभा चुनाव में भोपाल से हराया था। साध्वी ने कहा, "दिग्विजय सिंह का नाम लेना भी खराब है। उन्होंने हिंदुओं को चुन-चुनकर मारा। कांग्रेस आतंकवादियों के लिए रोती है और हिंदुओं को प्रताड़ित करती।

"हिंदू आतंकवाद" का नैरेटिव: सियासी तूफान

2008 के मालेगांव धमाकों के बाद "हिंदू आतंकवाद" और "भगवा आतंकवाद" जैसे शब्दों ने भारतीय राजनीति में तूफान खड़ा कर दिया था। कांग्रेस नेता दिग्विजय सिंह ने इस नैरेटिव को बढ़ावा दिया और आरएसएस को "बम बनाने की फैक्ट्री" चलाने का आरोप लगाया। 2010 में तत्कालीन गृह मंत्री पी. चिदंबरम और 2013 में सुशील कुमार शिंदे ने भी "भगवा आतंकवाद" का जिक्र किया, जिसे बीजेपी ने हिंदू धर्म का अपमान बताया।

साध्वी प्रज्ञा ने कहा, "कांग्रेस ने विधर्मी मानसिकता को स्थापित किया। उन्होंने हिंदुओं को चुन-चुनकर मारा और झूठे केस में फंसाया।" उन्होंने दावा किया कि मालेगांव केस में उन्हें और अन्य आरोपियों को गलत तरीके से फंसाया गया ताकि कांग्रेस अपने वोटबैंक को खुश कर सके।

राजनीति में वापसी पर सवाल: "हम राष्ट्रनीति करते हैं"

जब पत्रकारों ने साध्वी से उनकी राजनीतिक वापसी के बारे में पूछा, तो उन्होंने कहा, "हम राष्ट्रनीति करते हैं, राजनीति नहीं। मैंने हमेशा हिंदू संस्कृति और राष्ट्र के लिए काम किया है। "हिंदुओं को कांग्रेस ने हमेशा कुचला। हमारा लक्ष्य सनातन धर्म की रक्षा करना है।" साध्वी ने 2019 में भोपाल से बीजेपी के टिकट पर लोकसभा चुनाव जीता था, लेकिन 2024 में पार्टी ने उन्हें टिकट नहीं दिया।

उनके विवादास्पद बयानों, जैसे नाथूराम गोडसे को "देशभक्त" कहना और हेमंत करकरे की मृत्यु को "शाप" से जोड़ना, ने बीजेपी को असहज किया था। पीएम नरेंद्र मोदी ने गोडसे वाले बयान की निंदा की थी और कहा था कि वे "गांधी का अपमान करने वालों को कभी माफ नहीं करेंगे।"

हसामाजिक कार्यकर्ता रीना शर्मा ने कहा, "यह केस सांप्रदायिक ध्रुवीकरण को बढ़ावा दे सकता है। हमें आतंकवाद को धर्म से जोड़ने की बजाय तथ्यों पर ध्यान देना चाहिए।" समाजशास्त्री डॉ. संजय वर्मा ने कहा, "मालेगांव केस ने भारत की जांच एजेंसियों की विश्वसनीयता पर सवाल उठाए। यह एक सबक है कि बिना पुख्ता सबूतों के किसी को फंसाना खतरनाक हो सकता है।"

मालेगांव की पृष्ठभूमि और सांस्कृतिक संदर्भ

मालेगांव, नासिक जिले में एक सांप्रदायिक रूप से संवेदनशील शहर, 2008 के धमाकों से पहले भी सांप्रदायिक तनाव का गवाह रहा है। 2006 में भी मालेगांव में धमाके हुए थे, जिन्हें जिहादी आतंकवाद से जोड़ा गया था। 2008 के धमाकों को कुछ लोग इससे "बदला" मानते थे, लेकिन कोर्ट ने इस दावे को खारिज कर दिया। साध्वी प्रज्ञा ने दावा किया कि उनका मोटरसाइकिल डेढ़ साल पहले बेच दिया गया था, और एनआईए कोर्ट ने इस तर्क को स्वीकार किया।

यह केस कई सवाल खड़े करता है:

जांच एजेंसियों की विश्वसनीयता: क्या एटीएस ने सबूतों के साथ छेड़छाड़ की, जैसा कि एनआईए ने 2016 में दावा किया था?

सांप्रदायिक नैरेटिव: "हिंदू आतंकवाद" और "मुस्लिम आतंकवाद" जैसे शब्दों का इस्तेमाल क्या समाज को और विभाजित करेगा?

पीड़ितों का इंसाफ: धमाके में मारे गए 6 लोगों और घायल हुए 95 लोगों के परिवारों को अब इंसाफ कैसे मिलेगा?

राजनीतिक दुरुपयोग: क्या जांच का राजनीतिकरण हुआ, और इसका जवाबदेही कौन लेगा?